NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (IB) No. 112/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th January 2018, 10.30 A.M

Name of the Company Under Section		Eastern Electrodes & Coke Pvt.LtdVs- Impex Steel Ltd. 9 IBC		
1.	Ms. MICKY MR. ROHIT :	CHONDHURY, Adv.	Petitioner	19/1/18
2,	Ms. SHANTA MR. Z. RAH	RAMCHAND, Adu	Respondent les	19.1.18
3.	Hr. SOUMITE	RA LAHIRI, IRP		19.1.18

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed by the end of the day.

Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 14/02/2018 for admission.

Sd

(Jinan K.R.) Member (J)

(V.P.Singh) Member (J)

Sd